

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) and (c). Do not arise.

Relations between Police and Public

2186. Shri Tan Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether Delhi Police will have a Public Relations Department to improve their public relations and to keep the people informed about their activities;

(b) whether such Departments are likely to be created in other States; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) A proposal for such a Department in the Delhi Police is under consideration.

(b) and (c). The matter is exclusively within the executive power of the State Governments. Enquiries made, however, reveal that while some State Governments have established Public Relation Offices, some others have proposals under consideration.

Pilot Plant for Cement Designed by C.S.I.R.

2187. Shri Raghunath Singh: Will the Minister of Education be pleased to state:

(a) whether a pilot plant costing 20 lakhs of rupees designed at the laboratory set up by C.S.I.R. which can produce cement at the rate of 30 tons a day has proved to be a success; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) The Regional Research Laboratory, Jorhat has designed the lay-out of a pilot plant

for manufacture of cement of which the estimated cost is Rs. 20 lakhs. The proposal to set up the plant is under consideration.

(b) (i) The process comprises nodulizing a suitable mix of finely ground lime-stone, clay and coal and sintering it in a vertical kiln. The air necessary for combustion is provided from the bottom of the kiln.

(ii) The top three feet is the sintering zone.

(iii) The fuel in each of the nodule burns and provides the necessary heat required for reaction between lime-stone and clay.

(iv) The cement clinkers are discharged through a rotary grate through an air-locking system.

Kottiyoor Devaswom

2188. { Shri A. V. Raghavan:
Shri Pottakkatt:

Will the Minister of Home Affairs be pleased to state:

(a) whether any representation has been received from the devotees of the Kottiyoor Devaswom in Cannanore District of Kerala regarding the grant of lease of Devaswom lands in favour of the Nair Service Society, Changanassery;

(b) whether by the said lease, the lands in the possession of the Kottiyoor temple have been demarcated by metes and bounds;

(c) whether a notice under Section 99(1) of the Madras Hindu Religious and Charitable Endowment Act, 1957 has been issued by the Government of Kerala on the 3rd July, 1965 to the hereditary trustee Kottiyoor Devaswom in Cannanore District;

(d) whether the lease deed has been examined by the Hindu Religious and Charitable Endowment Administration either before or after the execution of the document for the purpose of approving the lease; and